

Office Notice, Office
Memorandum, of Coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

①
Tribunal's Orders

objection

only one Applicant
has signed the
application

Per Tribunal

placed For circulation
For AH /IR on 15/10/93

Yeli
15/10/93
For Dy. Registrar

Per
10/11/93
15/10/93

2
O.A.1106/93

Date: 15-10-93

Heard Mr.Y.R.Singh for the applicant
and Mr.V.S.Masurkar for respondents
accepts notice. ADMIT

RC1
\$ 2610
SET III

No interim relief as the applicant
~~does not~~ admittedly does not answer
the eligibility criteria and on
Mr.Singh's own version the examina-
tion for the recruitment of Senior
Telecom Operating Assistant was
introduced for the first time vide
notification dt. 3-9-93 and
therefore prima-facie no question
of the applicant being covered by
some other eligibility clause by
which he can be placed for the
ensuing examination.

Reply within six weeks. Rejoinder
if any within two weeks thereafter.
Matter be placed before the Registrar
for completion of pleadings on
20-12-93 and then in sine-die list.

N.K.V.
(N.K.VERMA)
M(A)

M.S.D.
(M.S.DESHPANDE)
VC

M

15/10/93
order/Judgement despatched
to Applicant/Respondent(s)

27/11/93

6

2/11/95

Per Tribunal

The matter is taken out
from the list. It has
been heard on 20.3.96.
Some notice to the parties.

Per Tribunal

Date: 20.3.96

Applicant in Person/by
Advocate/Respondent by
Council ... H.V. ...
The matter adjourned to
For ... 26.3.96 ...

Dy. Registrar

Per Tribunal

Applicant in person ...
Advocate / Respondent ...
Council ...
The matter adjourned to ...
for final hearing

Dy. Registrar

Notices issued to
Applicant/Respondents on
24/11/96

Jeli
24/11

OA 1106/93

24.12.96

None for applicant.

Ms. Y Shenoy for Mr. V S Masurkar,
counsel for respondents.

Adjourned to 26.3.97.

(M.R. Kolhatkar)
M(A)

(B.S. Hegde)
M(J)

Per Tribunal

Date: 26/3/97

Applicant in Person/by
Advocate/Respondent by
Council For ...
The matter adjourned to
For ...

Dy. Registrar

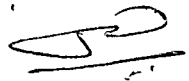
Dated: 20-12-1993.

3

None for applicant.

Mr. V. S. Masurkar,
Counsel for Respondents.
He prays to grant some
time for filing reply.

S.O. to 9-2-1994 for
reply as a last chance,
failing which Rule 31 of
CPR Rules of B.C. 1993
will apply.


Dy. Registrar

Dated: 9-2-1994.

None for applicant.

Mr. V. S. Masurkar, Counsel
for Respondents. He prays
short time for filing reply.

S.O. to 25-2-1994 for
reply as a last chance.


Dy. Registrar

Dated: 25/2/94.

None for applicant.

Mr. V. S. Masurkar,
Counsel for Respondents.
He has filed reply
today which is taken
on record and he
received copy of
the same on the
other side.

The matter be
remitted in sine-die
list. At the time of
fixing the date of hearing
notice may be issued
to R-1 and Counsel
for applicant.


Dy. Registrar

Per Tribunal Date: 22/6/97
Applicant in person by name
Advocate / Respondent by Mr. Mesurken
Counsel for want of time
The matter adjourned to 11/11/97
for final hearing
Dy. Registrar

Per Tribunal Date: 11/11/97
Applicant in person by name
Advocate / Respondent by Mr. Mesurken
Counsel for want of time
The matter adjourned to 10/12/97
for final hearing
Dy. Registrar

Per Tribunal - 10.2.98

As no Division Bench
is available the matter
is adjourned to 18/3/98

for Dy. Registrar

Per Tribunal Date: 18/3/98
Applicant in person by Mr. Mesurken
Advocate / Respondent by Mr. Mesurken
Counsel. At the request of Mr. Mesurken
The matter adjourned to 28/7/98
for final hearing
Dy. Registrar

JH
10
06-98

Per Tribunal Date: 28-7-98
Applicant in person by name
Advocate / Respondent by V. S. Masarik
Counsel. for want of time
The matter adjourned to 06.10.98
for JH
Dy. Registrar

Per Tribunal

Date: 6/10/98

Applicant in person by *Apne*

Advocate / Respondent by *V.S. Marudkar*

Council. *Time is over*

The matter adjourned to 15/12/98

for *Final Hearing*

Dy. Registrar

Per Tribunal

(47)

Date: 15/12/98

Applicant in person by *None*

Advocate / Respondent by *Mr. Marudkar*

Council. *Time over*

The matter adjourned to 23/3/99

for *Final Hearing*

Dy. Registrar

Per Tribunal

(31)

Date:

23/3/99

Applicant in person by *None*

Advocate / Respondent by *Mr. Marudkar*

Council. *Time over*

The matter adjourned to 29/7/99

for *Final Hearing*

Dy. Registrar

Dated: 27.7.1999 (7)

None for the applicant.
Ms. Mistry for Shri V.S. Mazumkar
Counsel for the respondents.

Adjourned. List the case
for final hearing on 6-8-1999.

Sd/-
(S.L. Jain)
M/J)

Sd/-
(D.S. Baweja)
M/A)

ds

Dated: 6-8-1999 (26)

Shri V.G. Pashikar for Shri Y.R.
Singh counsel for the applicant.
Shri V.S. Mazumkar, Counsel for the
respondents.

From the order sheet it
is noticed that even on the last
occasion, none appeared on behalf
of the applicant. Since this is an
old case of 1993, last opportunity
is given. In case counsel for the
applicant is not present on the
next date, the O.A. is liable
to be dismissed for non prosecution.

Adjourned to 2-9-1999.

Sd/-
(S.L. Jain)
M/J)

Sd/-
(D.S. Baweja)
M/A)

ds

2-9-99

None for the parties. In terms of
the order dated 6-8-99, the
OA is dismissed for non prosecution.

(9)

Sd/-
(M/J)

Sd/-
(M/A)

Order/Judgement despatched
to Applicant/Respondent (s)
on 27/9/99

De